

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER
ITA No.1981/Del/2018
Assessment Year : 2009-10**

M/s R.G. Technologies Pvt. Ltd., 283, AGCR Enclave, Delhi-110092 PAN-AABCR6636H	Vs.	ACIT, Circle-21(2) New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. V. Raja Kumar, Adv
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **27.11.2020**
Date of pronouncement : **27.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A), New Delhi dated 17.01.2018.

2. The learned counsel for the assessee, vide its letter dated 25.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 27th November, 2020.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar